

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/1030(MB)2023

IN THE MATTER OF

Straw Commodities LLP ... Petitioner
Vs
Anram Agro Trading Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nidhi Chanhar (PH)

For the Respondent: Adv. Rahul Singh (VC)

ORDER

The Respondent (Suspended Director) submits that after having gone through the order dated 06.03.2024, he was unable to make out where the cost is to be deposited. No reply has been filed till date. In view of the same we deem it appropriate to enhance the cost to Rs. 20,000/- to be deposited in *Prime Minister Relief Fund* through "*Bharatkosh*". Without depositing the cost, no reply shall be considered or allowed to be filed. Adjourned to **03.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/